

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No.207 – Co.Appeal 69 of 2019  
with  
ITEM No. 208 – IA 836 of 2020  
ITEM No. 209 – Inv.P/2(AHM)2021  
ITEM No. 210 – IA/15(AHM)2023

**Proceedings under Section 59, 58(4) of Co. Act, 2013**

**IN THE MATTER OF:**

Rama Hasmukh Sojitra & Anr  
V/s

.....Applicant

Scanpoint Geomatics Ltd & Ors

.....Respondent

**Order delivered on 25/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Anish Khardia, PCS a/w. Mr. Viral Shah, PCS  
For the Respondent : Mr. Ravi Pahwa, Advocate a/w. for R-1  
: Mr. Siddharth Sinha Advocate for  
: J. Sagar Associates, for R-26  
: Ms. Hirva Dave, Advocate a/w  
: Mr. Jaimin Dave, Advocate for R-25

**ORDER**

Ld. PCS appearing through V.C. mode for the applicant interrupts time and again the bench as well as other Counsels of the opposite side. Hence, hearing is not possible in this manner.

Let the Ld. PCS for the applicant come physically for making submission in the matter.

Re-list on 20.06.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**